

SHRI SAUGATA ROY (Barrack-pore): Before that, I want to say that I support the demand for a Parliamentary probe.

MR. DEPUTY-SPEAKER: No. We are on 377. You can make your submission with regard to 377, relating to the Rehabilitation Department.

श्री उग्रसेन (देवरिया) : श्री सागत राय को हम सपोर्ट करते हैं कि इस की प्रीव होनी चाहिए ।

चौधरी बलबोर सिंह : यह करोड़ों रुपयों का मसला है । किस की जेब में यह पैसा गया है, इसका हमें पता लगाना चाहिए ।

14.15 hrs.

MATTERS UNDER RULE 377

(i) REPORTED STATEMENT OF MINISTER ABOUT THE PLAN TO PHASE OUT REHABILITATION DEPARTMENT.

SHRI SAUGATA ROY (Barrack-pore): Mr. Deputy-Speaker, Sir, I want to mention the following matter of urgent public importance in the House.

The Minister of Supply and Rehabilitation, Shri Sikandr Bakht in a statement on the 16th July, 1978 has announced a plan to phase out the Rehabilitation Department which according to his opinion had no justification after thirty years of independence. This will be a disastrous step as the residual problems of refugees especially the East Bengal Refugees are far from being solved.

SHRI SOMNATH CHATTERJEE (Jadavpur): Their main problem is of resettlement.

SHRI SAUGATA ROY: The Government of India had in the past refused to sanction the full amount of money

required by the Government of West Bengal to wipe out this problem as per its master plan. The problem has been further complicated by the recent desertion of 25,000 refugees from Daidakaranya who are now living in West Bengal under inhuman conditions. The Department should not be wound up till all these problems are solved.....(Interruptions)

MR. DEPUTY-SPEAKER: We are not going to have a discussion on this.

SHRI LAXMINARAYAN PANDEYA:

(Interruptions)

MR. DEPUTY-SPEAKER: Only Shri Laxminarayan Pandeya will go on record. Please take your seats. You are not going to achieve anything like this. What is the use of standing up. We are not having a debate on this. Only Shri Saugata Roy has been given permission to make a statement under Rule 377. He has already done that....(Interruptions).

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, on a point of order You have just mentioned about the stipulation in Rule 377. We all know that. This rule is sacrosanct and serious only when a Member gives his points in writing in advance to the Speaker.

MR. DEPUTY-SPEAKER: He has given that in writing.

PROF. P. G. MAVALANKAR: I have not completed my point. What I am saying is that it is expected of a Member to give in writing everything that he wants to speak to the Speaker and he cannot deviate from the written statement. It is also implied in this rule that when a Member puts up such a demand of urgent public importance and sends a copy to the Speaker in writing, it must be incumbent on the Minister concerned to get a copy and remain present in the House so that he can respond.

MR. DEPUTY-SPEAKER: Under Rule 377, it is not incumbent on the Minister to reply.

PROF. P. G. MAVALANKAR: I know that. But my point is: is it not incumbent on the part of the Minister to be present in the House when it is raised?

SHRI SAUGATA ROY: This is also a matter of privilege.... (*Interruptions*).

MR. DEPUTY-SPEAKER: The Minister has been informed of it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under Rule 197—I raise a point of order....

SHRI K. LAKKAPPA (Tumkur): Mr. Deputy Speaker, Sir...

MR. DEPUTY SPEAKER: I am not going to call anybody but if somebody is on a point of order, I have to call him. Mr. Bosu has raised a point of order and has quoted the rule and I have called him.

SHRI K. LAKKAPPA: I also feel like raising a point of order.

MR. DEPUTY SPEAKER: Outside the Parliament House you may feel like anything but here you have to quote the rule.

SHRI JYOTIRMOY BOSU: Rule 197 clearly provides that a member may with the previous permission of the Speaker call the attention of the Minister....

MR. DEPUTY SPEAKER: You can give a notice.

SHRI JYOTIRMOY BOSU: It has been given. If you, in your wisdom make an observation, that will help the members.

MR. DEPUTY SPEAKER: You give a notice. Speaker will consider it and if he thinks it fit, he may admit it. Mr. Pandeya.

(ii) **REPORTED POWER CRISIS IN MADHYA PRADESH**

डा० लक्ष्मी नारायण पांडेय (मंदसौर) :

मैं आपका ध्यान मध्य प्रदेश में विद्यमान विद्युत संकट की ओर आकर्षित करता चाहता हूँ जहाँ उत्पादन क्षमता की तुलना में विद्युत की मांगें काफी अधिक हैं तथा निरंतर बढ़ती ही चली जा रही है। जहाँ देश के अन्य भागों में विद्युत का संकट है वहाँ मध्य प्रदेश में विद्युत का भारी संकट है जिससे औद्योगिक व कृषि उत्पादन पर विपरीत असर पड़ता है। मध्य प्रदेश में विद्युत संकट की ओर आपका ध्यान आकर्षित करते हुए मैं निवेदन करना चाहता हूँ कि टैथ पावर सर्वे में जो अनुमान लगाए गए हैं उनके अनुसार 1982-83 तक मध्य प्रदेश में विद्युत की मांग की तुलना में कुल विद्युत उत्पादन लगभग 400 मैगावाट कम होगा और इस चार सौ मैगावाट की पूर्ति के लिए मध्य प्रदेश अतिरिक्त छः सौ मैगावाट ताप विद्युत के उत्पादन की व्यवस्था वर्ष 1982-83 तक करे, ऐसा योजना आयोग का भी मध्य प्रदेश को सुझाव है। मध्य प्रदेश विद्युत मंडल के अतिरिक्त ताप विद्युत उत्पादन के हेतु अनेक योजनायें केन्द्रीय प्राधिकरण विद्युत, दिल्ली को भेजी हैं। उनमें से सिरोली ताप विद्युत गृह केन्द्र के लिए केन्द्र के आदेशानुसार हमने बार बार परियोजनाओं को पुनरीक्षित कर केन्द्रीय सरकार की सहमति के लिए भेजा है।

सिगरौली कोयला खान का पूरा-पूरा भाग मध्य प्रदेश में है। मध्य प्रदेश राज्य द्वारा सिगरौली के निकट सुपर थर्मल पावर स्पेशन बनाने और उसके द्वारा ऊर्जा संकट को दूर करने हेतु केन्द्रीय सरकार से निवेदन भी किया गया है। किन्तु वहाँ का अधिकांश कोयला उत्तर प्रदेश